

**Court-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**I.A. No. 370 of 2013 in  
DFR 2183 of 2013**

**Dated : 7<sup>th</sup> November, 2013**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Prayas Energy Group ..... Appellant(s)  
Versus  
Maharashtra Electricity Regulatory  
Commission & Ors. .... Respondent (s)**

**Counsel for the Appellant (s): Mr. M.G. Ramachandran  
Mr. Kumar Mihir**

**ORDER**

**I.A. No. 370 of 2013  
*(Appl. for waiver of court fee)***

This is an Application seeking for the waiver of the court fee.

The Applicant, the Prayas Energy Group, had in fact participated in the proceedings before the State Commission and now seeking for the relief of waiver of court fee.

On going through the petition as well as after considering the submissions made by the learned counsel for the Applicant, it is clear that it cannot be said that there exists any financial inability. However,

keeping in view that the Applicant has filed this Appeal in the interest of the consumers, we deem it appropriate to waive the court fee in respect of Rs. 50,000/-. The Applicant is directed to pay the balance court fee of Rs.50,000/- within a week.

The Registry is directed to verify the compliance of this Order and post for Admission on **02.12.2013.**

**(Rakesh Nath)**  
**Technical Member**  
*ts/vt*

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**